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WP-41293-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 28th OF OCTOBER, 2025

WRIT PETITION No. 41293 of 2025

*M/S AIRFORCE MARKETING A PARTNERSHIP FIRM 3 AND
OTHERS*

Versus

*PIRAMAL CAPITAL HOUSING FINANCE ERSTWHILE DEEWAN
HOUSING FINANCE LIMITED AND OTHERS*

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Appearance:

*Shri Akshat Agrawal - Advocate for petitioners, appeared through
VC.*

Shri Abhishek Agrawal - Advocate for respondent no.1.

*Shri Abhijeet Awasthi - Deputy Advocate General for
respondents/State.*

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel appearing for respondent no.1 submits that pursuant to the auction notice, no deposit for submitting bid by any participant was received till the closure time at 04:00 pm on 27.10.2025. He submits that in view thereof, the auction notice has lapsed. He however states that respondent no.1 reserves his right to initiate further proceedings in accordance with the liberty granted by the Debts Recovery Tribunal.



In view of the above statement, learned counsel for petitioners seeks leave to withdraw the petition with liberty to approach the Debts Recovery Tribunal for consideration of his prayer for interim relief on an early date, if so required.

Petition is accordingly dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

VPA